

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR**

ORDER SHEET

ORDERS OF THE TRIBUNAL

29.11.2011

OA No. 575/2011

Mr. Sarvesh Jain, Counsel for applicant.

Heard the learned counsel for the applicant. Learned counsel for the applicant submitted that the applicant may be permitted to represent before the respondents and the respondents may be directed to consider his case and till then his status may not be changed.

Having considered the submission made on behalf of the applicant, I allow the applicant to represent before the respondent within a period of 15 days from today and the respondents are directed to decide the representation within a period of two months from the date of receipt of the representation of the applicant. The respondents are further directed not to change the status of the applicant till the disposal of the representation of the applicant by them.

The applicant is at liberty to file substantive OA, if any prejudicial order is passed against him.

With these observations, the OA is disposed of with no order as to costs.

Anil Kumar
(Anil Kumar)
Member (A)

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